

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
New Delhi

PRINCIPAL BENCH – COURT NO. 1

Service Tax Appeal No. 52288 Of 2019

[Arising out of Order-in-Appeal No. 551 (CRM)ST/JDR/2019 dated 12.06.2019 passed by the Commissioner (Appeals) of Central Excise & Central Goods and Service Tax, Jodhpur]

M/s Hindustan Zinc Limited

Zawar Mines, Udaipur-(Raj.)

: Appellant

Versus

Commissioner of Central Goods, Service Tax and Central Excise, Customs, Udaipur **: Respondent**

142-B, Sector 11, Hiran Magri, Udaipur
Rajasthan, 313001

APPEARANCE:

Shri Ashutosh Choudhary, Advocate for the Appellant

Shri Harshvardhan, Authorized Representative for the Respondent

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER No. 50026/2025

Date of Hearing:01.01.2025

Date of Decision:01.01.2025

JUSTICE DILIP GUPTA

A certificate in Form-4 has been issued to the appellant regarding full and final settlement of the tax dues. The appeal therefore stands dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)

G.Y.